

The Goa University (Amendment)
Bill, 2017

(Bill No.3 of 2017)

A

BILL

further to amend the Goa University Act, 1984 (Goa Act 7 of 1984).

BE it enacted by the Legislative Assembly of Goa in the Sixty-eighth Year of the Republic of India, as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Goa University (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 26th day of December, 2016.

2. **Amendment of section 15A.**- In section 15A of the Goa University Act, 1984 (Act 7 of 1984) (hereinafter referred to as the “principal Act”),-

(i) in sub-section(1), for the expression “affiliated colleges of the Goa University”, the expression “affiliated Colleges of the Goa University except that of the Goa Medical College, Goa Dental College and the Institute of Psychiatry and Human Behaviour” shall be substituted;

(ii) the existing proviso shall be omitted;

(iii) after sub-section (1), the following sub-sections shall be inserted, namely:-

“(1A) The retirement age on superannuation of the teaching staff of the Goa Medical College, Goa Dental College and the Institute of Psychiatry and Human Behaviour, affiliated to the Goa University, shall be sixty-five years.

(1B) Any member of the teaching staff referred to above who is due to retire on superannuation at sixty-two years or sixty-five years, as the case may be, such member shall be allowed to retire on the afternoon of the last day of the month in which age of superannuation is attained.”.

3. ***Repeal and saving.***- (1) The Goa University (Amendment) Ordinance, 2016 (Ordinance No. 3 of 2016) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Section 15 A of the Goa University Act, 2009 (Act 7 of 1984) provides for retirement age of superannuation of the teaching staff of the Goa University and of the affiliated Colleges of Goa University, whether aided by the Government or not, including Principals of such Colleges at the age of 62 years.

In order to prevent loss of senior experienced medical, dental personnel of Goa Medical College; Goa Dental College and Institute of Psychiatry and Human Behaviour, Bambolim, it is proposed to amend section 15A of the said Act so as to enhance the age of retirement to 65 years for the teaching staff of the Goa Medical College; Goa Dental College and Institute of Psychiatry and Human Behaviour, Bambolim, affiliated to Goa University, so that the students and patients' at large will be benefitted by the rich experience of teaching staff.

The Bill seeks to repeal the Goa University (Amendment) Ordinance, 2016 (Ordinance No. 3 of 2016).

This bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

The financial implications involved in the proposed enhancement of retirement age from 62 years to 65 years of all the teaching staff of the Goa Medical College; Goa Dental College and Institute of Psychiatry and Human Behaviour, Bambolim, which are affiliated to Goa University works out to Rs. 13,21,55,485/- approximately. This additional liability arises from salary differential and higher pension scales.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Assembly Hall,
Porvorim-Goa.

Dated:- /03/2017.

Shri Manohar Parrikar
Chief Minister/Minister for Education

Assembly Hall,
Porvorim-Goa.

Dated:- /03/2017.

Shri N. B. Subhedar
Secretary (Legislature)

**GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207 OF THE
CONSTITUTION OF INDIA.**

In pursuance of article 207 of the Constitution of India, I, Smt. Mridula Sinha, the Governor of Goa, hereby recommend the introduction and consideration of the Goa University (Amendment) Bill, 2017, by the Legislative Assembly of Goa.

(Smt. Mridula Sinha)
Hon. Governor of Goa

Annexure

Extract of the Section 15 A of the Goa University Act, 1984

“15A. Retirement age:— (1) The retirement age on superannuation of the teaching staff of the Goa University and of the affiliated Colleges of the Goa University, whether aided by the Government or not, including the Principals of such Colleges, shall be sixty two years:

Provided that any member of the teaching staff referred to above who is due to retire on superannuation at sixty two years such member of the teaching staff shall be allowed to retire from the afternoon of the last day of the month in which age of superannuation is attained.

(2) The retirement age on superannuation of persons other than the teaching staff of the Goa University and of the affiliated colleges of the Goa University, whether aided by the Government or not, shall be sixty years only.

Assembly Hall,
Porvorim-Goa.
Dated:- 22/03/2017.

Shri N. B. Subhedar
Secretary (Legislature)